GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:6229 ANSWERED ON:05.05.2015 FUNCTIONING OF DE ADDICTION CENTRES Kateel Shri Nalin Kumar

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has conducted any review on the functioning of de-addiction/rehabilitation centres for drug addicts and alcoholics in the country;
- (b) if so, the details thereof;
- (c) whether the Government has found any irregularities in the functioning of the said centres;
- (d) if so, the details thereof, State and Centre-wise; and
- (e) the corrective measures taken by the Government to ensure proper functioning of these centres?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

- (a) to (d): The monitoring of the implementation of the "Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (drug) Abuse" which includes functioning of the de-addiction and rehabilitation centres, is a continuous process. In this regard, the Ministry holds review meetings with the State Governments and other stakeholders from time to time. The Ministry has conducted inspection of 273 de-addiction and rehabilitation centres during 2014-15 to ascertain their proper functioning and issued show-cause notice to 26 centres who were not functioning as per norms of the Scheme. The irregularities noticed mainly related to improper maintenance of records, charging fee from patients, less patients found during inspection etc. A list of centres to whom show-cause notices were issued is given in Annexure.
- (e): Proposals of NGOs for release of grant-in-aid are considered on the basis of recommendation of the State Governments/UTs, satisfactory reports of inspection carried out annually and completeness of the proposal in all respects as per the norms and guidelines of the Scheme. Subsequent grants are released to the implementing agencies only on receipt of audited statement of accounts and utilization certificates of the grants received in the previous year. Further, the Ministry has started online processing of proposals from the financial year 2014-15 for sanctioning of grant to NGOs under the above said Scheme for more transparency.